

LOK SABHA

Friday, 27th April, 1956.

The Lok Sabha met at Half Past Ten of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-30 A.M.

PAPERS LAID ON THE TABLE

STATEMENTS CONTAINING REPLIES TO MEMORANDA FROM MEMBERS re : DEMANDS FOR GRANTS (RAILWAYS), 1956-57

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to lay on the Table a copy each of certain statements containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) for 1956-57. [See Appendix X, annexure No. 58]

DETENTION OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 24th April, 1956 from the Chief Presidency Magistrate, Calcutta :

"I have the honour to state that Shri Tushar Chatterjea, Member, Lok Sabha, was arrested along with others on the 23rd April, 1956 under sections 143/145/186 of the Indian Penal Code/11 West Bengal Security Act for offences of being a member of unlawful assembly and obstructing public servants in discharge of their public duties with the object of violating the orders under section 144 of the Code of Criminal Procedure, 1898 (Act V of 1898) and produced before this Court on 24th April, 1956 for committing the alleged offences as referred to herein. He was granted bail of Rs. 100

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but as he was not prepared to execute the bail bond, I have found it my duty, in exercise of power under section 167 read with section 496 of the Code of Criminal Procedure to direct that he be detained in Jail custody till the 5th May, 1956. He has accordingly been taken into custody and detained in Presidency Jail, Alipore, Calcutta."

PETITION RE. HINDU SUCCESSION BILL

Mr. Speaker : Dr. Rama Rao.

Shri Kamath (Hoshangabad): When will the Minister reply to the debate?

Mr. Speaker : Let not the work be interrupted now.

Dr. Rama Rao (Kakinada): I beg to present a petition signed by 3127 petitioners relating to the Hindu Succession Bill.

CONSTITUTION (NINTH AMENDMENT) BILL.—Contd.

Mr. Speaker: The House will now resume further consideration of the motion for reference of the Constitution (Ninth Amendment) Bill to a Joint Committee. About 3½ hours have already been taken on the discussion on this motion and 2½ hours now remain. This would mean that the motion will be disposed of at about 2 P.M.

How much time will the hon. Minister take?

The Minister of Home Affairs (Pandit G. B. Pant): I may be called sometime about 1-30 or so.

Mr. Speaker : So, he will take about half an hour. I will call him at about 1-20 so that there may be some time for disposing of the motion.

Shri Tek Chand may now continue his speech.